

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Customs Appeal No.56658 Of 2013**

[Arising out of Order-in-Appeal No.228/CUS/APPL/DLH-IV/2012 dated 16.01.2013 passed by the Commissioner of Central Excise, Faridabad, Haryana]

**M/s Venus Traders**

AK-8, Shalimar Bagh,  
Delhi-110052

**: Appellant**

*VERSUS*

**The Commissioner of Central Excise,  
Delhi-IV**

New CGO Complex, NH-IV, NIT, Faridabad,  
Haryana-121001

**: Respondent**

**APPEARANCE:**

None for the Appellant

Shri Harish Kapoor, Authorised Representative for the Respondent

**CORAM: HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60526/2024**

DATE OF HEARING: 12.09.2024  
DATE OF DECISION: 12.09.2024

***AS PER BENCH***

None appeared for the appellant. Perusal of the order dated 31.07.2024 shows that last opportunity was given to the appellant to argue the matter and even the cost of Rs.10,000/- was also imposed and besides that order, the payment of cost was also not complied till date despite of the notice given to the appellant. As the matter pertains to the year 2013, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated & pronounced in the open Court)

**(S. S. GARG)**  
**MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)**  
**MEMBER (TECHNICAL)**